

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: Fax: 011-20904365

No. L-1 /259/2021/CERC

Date: 25th July, 2024

PUBLIC NOTICE

Subject: Revision of the mechanism of compensation as set out in the order dated August 13, 2021 in Suo-Motu Petition No. 6/SM/2021 on account of installation of emission control system in compliance of the revised emission standards by the competitively bid Coal based Thermal Power Generating station – Draft order (Suo-motu) thereof.

The comments/suggestions/objections on “Draft order in the Suo-Motu petition no. 4/SM/2024” specifying proposed revision of the mechanism of compensation as set out in the order dated August 13, 2021 in Suo-Motu Petition No. 6/SM/2021 on account of installation of emission control system in compliance of the revised emission standards by the competitively bid Coal based Thermal Power Generating station were invited by 24th July, 2024 vide Public Notice No. L-1 /259/2021/CERC dated 3rd July,2024. In this regard, it has been decided to extend the date of submission of comments/ suggestions/objections till 4th August, 2024.

2. A public hearing on the above subject will be held on 12th August, 2024 at 10:30 AM onwards. The hearing will be in online mode through **video conference**. A line of confirmation about the participation in the hearing would be highly appreciated. It is requested that the name of the participant(s) may please be communicated to the undersigned by 7.8.2024 along with the mode of participation (**online**)¹.

3. If the participant wants to make a power point presentation during the hearing, the presentation may be planned to be limited to a duration of 5-10 minutes. The advance copy of the presentation may be emailed to ecourtastt101@cercind.gov.in and chiefengg@cercind.gov.in.

4. This notice is issued under Regulation 56(6) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Section 92(1) of the Electricity Act,2003.

Sd/-
(Harpreet Singh Pruthi)
Secretary, CERC

¹Note: The hearing is to be scheduled through online mode in view of the confirmation received for online participation. The option of physical hearing has been removed. The public notice is amended accordingly on 6th August, 2024.